

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of Smt. Neena Chaudhary, Judicial Officer, as Judge of the Punjab & Haryana High Court.

The above recommendation has been made by the then Chief Justice of the Punjab & Haryana High Court on 28th March, 2018.

In order to ascertain suitability of Smt. Neena Chaudhary for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Punjab & Haryana High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

For purpose of assessing merit and suitability of Smt. Neena Chaudhary, Judicial Officer, for elevation to the High Court, we have carefully scrutinized the material placed in the file, including the observations made therein by the Department of Justice. Apart from this, we invited Smt. Neena Chaudhary, with a view to have an interaction with her. On the basis of interaction and having regard to all relevant factors, the Collegium is of the view that the above proposal deserves to be remitted to the Chief Justice of the Punjab & Haryana High Court. The Collegium recommends accordingly.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(Kurian Joseph), J.

October 24, 2018.